

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 609  
Appeal-241/252/ND/2023

**IN THE MATTER OF:**

**M/s. Laxmi Reliable Reexim Pvt. Ltd.**

**...APPELLANT**

**Vs.**

**ROC**

**...RESPONDENT**

**Section**  
**U/s 252**

**Order delivered on 15.02.2024**  
**(Hearing through VC & Physical Mode)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Appellant**  
**For the Income Tax Department**

:Mr. Ravinder Kumar, CS.  
:Adv Puneet Rai, Sr. St Counsel,  
Adv Ashvini Kr, Adv Rishab  
Nangia, Adv Nikhil Jain  
:Adv. Shankari Mishra , Adv.  
Himanshu

**For the RoC**

**ORDER**

We have heard Authorized Representatives of the Appellant. Heard Ld. Counsel for the RoC and Ld. Counsel for the Income Tax Department and their reports are available on the e-portal. Ld. Counsel for the Income Tax Department has submitted that they have no objection if the company is revived. On the last date of hearing i.e. 04.01.2024 Ld. Counsel for the RoC has submitted that they have no objection is the company is revived. Order in this matter is **reserved**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**